

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**M. A. No.60/212/2018
O.A. No.60/165/2018
M.A. No.60/211 & 213/2018**

... Date of decision: 30.05.2018

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J).
HON'BLE MRS. P. GOPINATH, MEMBER (A).**

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Bhagwan Dass Punj son of Shri Mohan Lal, resident of Akalgarh Dhapian, Tehsil and District Amritsar (Punjab) presently resident of Jituwala Johar, Durga Colony, Bhiwani, Tehsil and District Bhiwani (Haryana).

... APPLICANT

VERSUS

1. The Union of India through Secretary to Govt. of India, Ministry of Telecommunication, 415, Sanchar Bhawan, 20, Ashoka Road, New Delhi-110001.
2. The Chief Managing Director, Bharat Sanchar Nigam Limited, 415, Sanchar Bhawan, 20, Ashoka Road, New Delhi-110001.
3. The Chief General Manager (Telephones), Bharat Sanchar Nigam Limited, Mill Road, Ambala (Haryana).
4. The General Manager, Telecom District, Bharat Sanchar Nigam Limited, Telephone Exchange, Rohtak (Haryana).
5. The DET (Phones), Bharat Sanchar Nigam Limited, Telephone Exchange, Bhiwani (Haryana).

... RESPONDENTS

PRESENT: Sh. R.S. Panghal, counsel for the applicant.
Ms. Promila Bhardwaj vice Sh. A.K. Sharma, counsel for respondent no.1.
Sh. K.B. Sharma vice Sh. D.R. Sharma, counsel for respondents no.2 to 5.

ORDER (Oral)

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SANJEEV KAUSHIK, MEMBER (J):-

1. As per noting of the office, counsel for the applicant has not filed second set of paper-book. Today, learned counsel for the applicant submits that since applicant has died and no one has approached him, therefore, O.A. be dismissed being not prosecuted.
2. Ordered accordingly. All pending MAs also stand disposed of.

(P. GOPINATH)
MEMBER (A)

Date: 30.05.2018.
Place: Chandigarh.

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(SANJEEV KAUSHIK)
MEMBER (J)

